

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.122/MP/2017
Alongwith I.A. No. 96/2017**

Subject : Petition for relinquishment of 250 MW of Long Term Access Agreement dated 4.12.2011 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State Transmission system and related matters) Regulations, 2009 (Connectivity Regulations) of the identified transmission system by the Essar Power Gujarat Limited (4X660 Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.

Date of hearing : 26.4.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Essar Power Gujarat Limited (EPGL)

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri Sumant Nayak, Advocate, EPGL
Shri Aslam Ahmad, Advocate, EPGL
Shri Samiron Borkataky, Advocate, EPGL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Ms. Ranjitha Ramachandran, Advocate, GUVNL

Record of Proceedings

Learned counsel for the Petitioner submitted that no reply has been filed by PGCIL despite notice.

2. Learned counsel for PGCIL requested for time to file its reply to the petition and submitted that the relinquishment of LTA quantum would be subject to the outcome of decision in Petition No.92/MP/2015.

3. Learned counsel for GUVNL submitted that GUVNL has filed an I.A. for impleadment of GUVNL as a necessary party. Learned counsel for the Petitioner objected to the impleadment of GUVNL and requested for time to file its reply on the I.A.

4. After hearing the learned counsels for Petitioner, PGCIL and GUVNL, the Commission directed to issue notice on the I.A. The Commission directed the Petitioner to file its reply on I.A. on affidavit, on or before, 25.5.2018 with an advance copy to GUVNL who may file its response by 22.6.2018.



5. The Commission further directed PGCIL to file its reply, by 31.5.2018 with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before 29.6.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

6. The Petitions shall be listed for final hearing on 24.7.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**